

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

17. C.P. (IB)/1059(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.11.2022**

Name of the Parties: M/S Dorwin Consol  
Vs.  
Mahindra Lifespace Developers Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Ms. Prachi Wazalwar, Ld. Counsel for the Petitioner present. Mr. V.R. Dhoond, Ld. Sr. Counsel a/w Mr. Shyam Kapadia, Ld. Counsel for the Corporate Debtor present.
2. This is an Application filed by the Petitioner to initiate CIRP against the Corporate Debtor for default in making payment of Rs. 1,64,05,020/- inclusive of interest, wherein Rs. 80,70,646/- is principal amount.
3. The amount claimed in the Petition is below the threshold limit as per the Gazette Notification issued by M.C.A. on 24.03.2020.
4. Thus, in view of this Petition is not maintainable and hence **dismissed**.

Sd/-

**MANOJ KUMAR DUBEY**  
**Member (Technical)**

/NP/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**